

**BEFORE THE NATIONAL GREEN TRIBUNAL**

**SOUTHERN ZONE, CHENNAI**

**Application No. 89 of 2014 (SZ) and  
M.A.Nos.213 and 231 of 2014**

Applicant(s) Respondent(s)  
Mr. M.S. Thankappan, Thekkady Vs. Union of India, MoEF, New Delhi and  
Idukki Dist. Others

Legal Practitioners for Applicant(s) Legal practitioners for respondent(s)  
M/s.P.B. Sahasranamam, Mr. M.R. Gokul Krishnan  
S. Kamaleshkannan for R-1 and R-4  
Sai Sathya Jith Smt. Suvitha A.S for R-2, R-3 and R-5  
M/s. M.K.Subramanian, E.Manoharan &  
P.Velmani for R-7  
Mr.M.Ajay for R6

**Application No. 212 of 2014 (SZ) and  
M.A.Nos.211 & 232 of 2014 (SZ) and  
M.A. Nos. 175 and 176 of 2015**

Applicant(s) Respondent(s)  
Mr. Abraham Thomas, Murukady P.O. Vs. The Secretary, MoEF, New Delhi and  
Idukki Dist. others

Legal Practitioners for Appellant(s) Legal Practitioners for Respondents  
M/s. Yogeshwaran Mr. M.R. Gokul Krishnan for R-1 and R-4  
Mrs. Suvitha, A.S. for R-2, R-3 and R-5  
Mrs. Rema Smrithi for R-6  
M/s.M.K.Subramanian, E.Manoharan  
& P.Velmani for R-7  
M/s. M. Ajay for R-8

Note of the Registry	Orders of the Tribunal
Item No.5 & 6	Date: 7th August, 2017 Mr.M.Ajay, learned counsel appearing for 6 <sup>th</sup> and 8 <sup>th</sup> respondents respectively in these applications has submitted that the Deputy Director, Periyar Tiger Reserve is moving an application for certain directions in respect of parking of cars. . He also

undertakes that the advance copies of such application will be served to the learned counsel appearing on the other side. It will be open to the learned counsel appearing on the other side to file the response, if such application is filed on the next date of hearing.

Post these applications on 28.08.2017.

....., JM  
(Justice Dr.P.Jyothimani)

.....EM  
(Shri P.S. Rao)

